

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 110  
154/252/ND/2020**

**IN THE MATTER OF:  
Sanjay Kumar**

**...APPELLANT**

**Vs.**

**Registrar of Companies**

**...RESPONDENT**

**Section  
Under Section 252**

**Order delivered on 24.08.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant :  
For the ROC :Mrs. Sweety Kumar, AROC  
For the Income Tax Department :**

**ORDER**

Heard the submissions made by the Learned Counsel for the appellant. AROC is present and submitted that their report has been filed on 5<sup>th</sup> August, 2020 and they have no objection to revive the company subject to complying with the prescribed requirements. The appellant's counsel has agreed to get an under taking filed by his client to meet the tax liabilities, if any. The counsel for the appellant is directed to once again serve the copy of the application as filed before the Tribunal on the Income Tax Department to enable them to file their reply if any. The counsel may also indicate that his client is interested to the benefit of the scheme which is likely to be closed on 30<sup>th</sup> Spetember, 2020 and

(Annu)



requesting the Income Tax Department to file their report. The counsel may also make available up to date Income Tax Returns copies to the I.T. Department for early filing their report. Post the matter to 9<sup>th</sup> September, 2020.

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**(V.K. Subburaj)**  
**Member (T)**

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**(P.S.N. Prasad)**  
**Member (J)**

(Annu)